

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

C.A. NO. 1433/95.

DATE OF JUDGMENT: 27-12-95.

BETWEEN:

Avula Chinna Obula Reddy,

.. Applicant.

AND

1. The Rly. Recruitment Board,  
Rep. by its Secretary,  
IRISET Complex, Lallaguda,  
Secunderabad.
2. The District Educational Officer,  
Anantapur, Anantapur District.
3. The Mandal Revenue Officer,  
Talupula Mandalam, Talupula,  
Anantapur District.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI P. Krishna Reddy

COUNSEL FOR THE RESPONDENTS: SHRI J. Siddish,  
S/Adv. SC for Rlys.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

To

1. The Secretary, Railway Recruitment Board,  
IRISET Complex, Lallaguda,  
Secunderabad.
2. The District Educational Officer,  
Anantapur, Anantapur Dist.
3. The Mandal Revenue Officer,  
Talupula Mandalam, Talupula,  
Anantapur Dist.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.J.Siddaiah SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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ORDERAs per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Heard learned counsel for both the parties.

2. This OA was filed praying for a direction to R1 to receive the application of the applicant for the post of 'Enquiry-cum-Reservation Clerk' in pursuance of Employment Notification No.3/95 issued by the Railway Recruitment Board, Secunderabad and to permit the applicant to participate in the selection, subject to the result of the suit which he has filed on the file of District ~~Munsif~~ Munsiff Court Kadiri, for change of date of birth from 10.8.1964 to 10.8.1966.

2. It was stated by Kumari Sarada learned counsel appearing for the advocate on record that there is no response from the applicant though he was addressed <sup>and</sup> hence they are giving up the vakalat.

3. The applicant is called absent. The OA is dismissed for default. No costs.//

*and S*

(R.RANGARAJAN)  
Member(Admn)

*Neeladri*  
(V.NEELADRI RAO)  
Vice-Chairman

Dated:The 27th December, 1995

Dictated in the Open Court

mvl

*Amala 216*  
Deputy Registrar(5)cc

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 27-12-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

1433/95

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

